

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5061
ANSWERED ON:05.09.2011
FOUR LANING OF NH-14
Jakhar Shri Badri Ram

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the present status of four laning work of National Highway-14 from Bar to Pidwada and the time by which it is likely to be completed;
- (b) whether the construction cost has increased due to non-completion of work within the stipulated time;
- (c) if so, whether there has been an increase in the DLC rates due to delay in giving compensation to the farmers for their land;
- (d) if so, the details thereof; and
- (e) whether the payment will be made to the farmers as per the 2008 DLC rates or rates prevailing in 2011, and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) Work of four laning of Bar to Pindwara is a part of the four lane project from Beawar-Pali-Pindwara section of NH-14 under National Highways Development Project (NHDP) Phase III. The work is to be undertaken on Build, Operate and Transfer (BOT) basis. The work has been awarded. Concession Agreement was signed on 22-06-2011. Commencement of the work will take place after financial closure for which a period of 180 days is stipulated in the agreement. Construction period is 910 days from the commencement of the work.

(b) No, Madam.

(c)to(e) The Land Acquisition work for 4-lanning of Beawar-Pali-Pindwara section of NH-14 is being carried out by Designated Competent Authority. There is no delay in awarding compensation to the farmers for their land. The payment to the farmers is made based on the compensation amount decided by the Competent Authority (LA) under Clause 3(G) of NH Act, 1956 as per rates prevailing at the time of Notification under section 3(A) of NH Act, 1956.